

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

M.A.NO: 9.91 OF 1993

O.A.No: 190 OF 1993.

BETWEEN:

Union of India Represented by,  
General Manager South Eastern Railway,  
Calcutta and 3 others.

Applicants  
Respondents

And

L.V.Rao and 51 others.

... Respondents

Applicants

Affidavit Filed by the Applicants

I, Jasved Kumar Kohli S/o Sona Saha Kohli aged 49 years occupation Government Service, do hereby solemnly affirm and state as follows:-

- 1) By an order dated 18.9.92 and another order dated 10.12.92 6-day week, instead of the present 5-day week, was introduced in the offices where the applicants are working. The Applicants have challenged the introduction of 6-day week by filling the present O.A.No.190 of 93, which has been admitted.
- 2) The learned Counsel for the Applicants made a submission on 6-7-1993 that the Calcutta Bench in a O.A.No.1099 of 92, with similar matter, passed an interim order suspending the proposal to have 6-day week instead of 5-day week and in view of the submission this Hon'ble Tribunal suspended the impugned proceeding under which 6-day week has been introduced vide order dated 6.7.93. In this respect it is submitted that the Hon'ble Tribunal, Calcutta bench has dismissed the O.A.No.1099 of 92 holding that 6-day week orders are valid. The subject matter in the present O.A. is substantially similar as that of the matter in the aforesaid O.A.No.1099 of 92.
- 3) It is therefore prayed that this Hon'ble Tribunal be placed to fix an early date for vacation of the interim order dated 6.7.93 and for hearing of the O.A.No.190 of 93 and pass such other order or orders as this Tribunal may deem fit in the circumstances of the case.

DEponent.

Sworn and signed on this 3rd day of December 1993 at Waltair and signed before me.

D. S. Ravi, Manager,  
Divisional Rly. Manager,  
S. E. Rly, Waltair.

Attestor. Personnel Officer  
S. E. Rly. Waltair

ORIGINAL

21-1-94

**RAILWAY**

In the Central Adminis  
Tribunal Hyderabad Bench at  
HYDERABAD. A.P.

Post the OA for final  
hearing below admissions on

14-2-94. MA 991/93

ordered accordingly.

HVNRI.J  
VC

M.A. No. 991 of 1993  
in PTO  
O.A. No. 190 of 1993

EXPEDITE PETITION

Mr.

Counsel for the applicant.

AND  
Mr. V. Bhimana  
Addl. Standing Counsel for flys

Mr. G. Rama Chandra Rao